

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1054

ANSWERED ON:01.03.2001

FUNDS BY REC TO STATES .

DILIP KUMAR MANSUKHLAL GANDHI;PUSHPDAN SHAMBHUDAN GADHAVI;RAMSINH PATALIYABHAI RATHWA

Will the Minister of POWER be pleased to state:

(a) whether the Rural Electrification Corporation (REC) has released funds to some States and Union Territories to enable them to purchase electric meters under the Special Loan Portfolio;

(b) if so, the details thereof during the last three years, States and Union Territory-wise;

(c) whether the funds are being monitored by the Union Government; and

(d) if so, the results achieved so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

(a) & (b) : Yes, Sir. The Rural Electrification Corporation (REC) has introduced a new category of Special Loan Portfolio-SL (meters) during 1999-2000 for providing financial assistance to State Electricity Boards and Electricity Departments for procurement and installation of high precision electronic and electro-dynamic meters of various types for measurement of electrical energy/power flow. The details of loan assistance released by REC to the States for purchase of energy meters during 1999-2000 under Special Loan Portfolio are given below :

Rs. In lakhs.

Sl. No.	State	1999-2000
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1.	Karnataka (KPTCL)	4279.660
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2.	Kerala (KSEB)	701.895
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3.	Manipur	339.540
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4.	Uttari Haryana Bijli Vitaran Nigam Limited (UHBHNL)	13.484
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TOTAL		5334.79
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(c) & (d) : Rural Electrification Corporation (REC) provides loan assistance to the State Power Utilities/State Governments for procurement of meters according to its guidelines. Loan assistance upto 90% is released on pro-rata basis against claims submitted by the borrower on receipt of equipment and supported by the copy of the invoice of the manufacturer duly approved and signed by the authorised officer of the Division/Circle or the Board. The balance 10% of the loan is released after the installation/completion report is received from the SEB together with the village-wise, taluka-wise, district-wise details (and sub-station details, if any, involved). The guidelines also concern quality specifications, performance guarantees, testing and inspection procedures etc. as per standards, norms and procedures specified by the Bureau of Indian Standards. However, the procurement decision, quality approvals and the payments to the suppliers against material received are done by the State Government/SEB concerned.